"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1968."

Bills

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1968."

The motion was adopted.

15.06 hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL*

(Substitution of section 20)

भी ओ **प्र० त्यागी** (मुरादावाद) :

में प्रस्ताव करता ह:

"कि गन्दी बस्ती क्षेत्र (सुधार तथा सफाई) अधिनियम, 1956 में आगे संशोधन वरने वाले विधेयक को पेश करने की अनमित दो जाय।"

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Slum Areas (Improvement and Clearance) Act, 1956."

The motion was adopted.

श्री ओ० प्र० स्थागी: मैं विधेयक पेश करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the First Schedule)

SHRI BHOLA NATH MASTER (Alwar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BHOLA NATH MASTER: I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of section 421)

SHRI A. N. MULLA (Lucknow): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI A. N. MULLA: I introduce the Bill.

PARLIAMENT LIBRARY BILL*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill to provide for building up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for building up-to-date and a comprehensive Library for Parliament."

The motion was adopted.

SHRI D. C. SHARMA: I introduce the Bill.

CIVIL AVIATION (LICENSING) BILL*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sec-

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 15-11-68.

[Shri D. C. Sharma]

tions of the Air Corporations Act, 1953.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

The motion was adopted.

SHRI D. C. SHARMA: I introduce the Bill. May God bless me, Sir.

FOREIGNERS (AMENDMENT) BILL*

(Amendment of section 3)

श्री जगन्नाय राव जोशी (भोपाल) मैं प्रस्ताव करता हं।

"िक विदेशी अधिनियम, 1946 में आग संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।"

MR. DEPUTY-SPEAKER: Shri Antony Reddy, Shri G. S. Reddi. They have given notice, but they are absent. The question is:

> "That leave be granted to introduce a Bill further to amend the Foreigners Act, 1946."

The motion was adopted.

श्री जगन्नाय राव जोशी : में विधेयक को पेश करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 75, 164, etc.)

श्री कामेश्वर सिंह (खगरिया) : मैं प्रस्ताव करता हं:

'कि भारत के संविधान में आगे संनोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।" MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री **कामेश्वर सिंह**ः मैं विधेयक को पेश करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of First Schedule)

भी महाराज सिंह भारती (मेरठ):मैं प्रस्ताव करता हं:

"कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनु-मति दी जाए।"

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amendthe Constitution of India."

The motion was adopted.

श्री महाराज सिंह भारती : में विधेयक को पेश करता हुं।

PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL*

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to move for leave to introduce a Bill to provide for the compulsory publication of annual accounts by recognised political parties.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the compulsory publications of annual accounts by recognised political parties."

The motion was adopted.

SHRI SHRI CHAND GOYAL: I introduce the Bill.

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 15-11-68.